

LOK SABHA
UNSTARRED QUESTION No. 1502
TO BE ANSWERED ON 10th February, 2022

Incidents of Gas Leakage

1502. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether incidents of harmful gas leakage were reported from various parts of the country during the last few years and recently also;
- (b) if so, the details thereof during the last three years, year/State-wise;
- (c) whether the compensation has been provided by the Government to the victims and if so, the details thereof and the action being taken against the offenders; and
- (d) the steps taken by the Government to prevent the recurrence of such incidents in future?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)**

(a) and (b) A total of 31 incidents of natural gas leakage in Natural Gas Pipeline (NGPL) & City Gas Distribution (CGD) sector and LPG leakage in LPG installations including Auto LPG Dispensing Stations have been reported to Petroleum and Natural Gas Regulatory Board (PNGRB) during the last three years and upto January, 2022. Details are as under:

Year	Number of incidents		
	CGD Network	NGPL	LPG
2019	9	0	1
2020	11	1	1
2021	4	0	1
2022 (upto January)	3	0	0
Total	27	1	3

(c) The compensation to the victims are provided by the respective entities and also action is taken against the offenders as per the due process.

(d) The major incidents were investigated by the concerned entity through its in-house team or by investigation committee constituted by PNGRB in line with PNGRB-(Emergency Response and Disaster Management Plan) Regulations. Incident investigation reports including root causes, are then forwarded to the respective entities to take necessary measures to prevent the recurrence of such incidents. Periodic audit/inspections are carried out by PNGRB empanelled third party inspection agencies to find lapses/shortcomings with respect to relevant technical regulation and thereafter entities are advised to comply with the non-conformities to prevent any incident. PNGRB has notified the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)) Regulations, 2010 providing, inter-alia, for identification of probable emergency scenarios, mitigation measures and preparedness of emergency plans. PNGRB also conducts workshops with oil and gas entities to share the learnings from such incidents and to prevent recurrence of similar incidents.